

of Estates, Ministry of Works and Housing for the allotment of Government accommodation in the city of Delhi to a few freedom fighters on the basis of certain guidelines formulated for such allotment.

(b) and (c) No separate records of the cases recommended and the details of allotment made so far to them have been maintained in this Ministry of Home Affairs. The requisite information is being collected from the Directorate of Estates, Ministry of Works & Housing.

Punjab Situation

2652. DR. BHAI MAHAVIR:

SHRI SHRIDHAR WASUDEO DHABE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons who have been killed in the incidents of looting and arson including bank robberies and bomb explosions which have taken place in Punjab from 1st January, 1983 still today; and

(b) what steps are taken and instructions issued to maintain law and order situation and restore peace in Punjab?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):

(a) Sixteen.

(b) Law and order situation in Punjab is regularly reviewed and the State Government have been advised to take suitable steps to maintain law and order. Various steps including strengthening of police arrangements gearing up of intelligence machinery, setting up of special squads/mobile patrols, organising of naka-bandis and raids and providing of armed guards in banks and in public transport, have been taken to maintain law and order in the State.

Representations from Freedom Fighters of Punjab

2653. SHRI LADLI MOHAN NIGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that the convicts of Morcha Keys of Golden Temple Amritsar 1921, convicts of Morcha Guru Ka Bagh 1922 and Kishan Morcha Lahore 1939 were prematurely released after six months;

(b) whether representations from the freedom fighters of Punjab have been received by his Ministry through Members of Parliament to reduce the period of jail suffering from one year to six months in regard of co-prisoners of the freedom fighters who are authorised to verify the political sufferings of others; and

(c) if so, what decision has been taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):

(a) Under the Swatantrata Sainik Samman Pension Scheme, all those who had undergone imprisonment for a period of 6 months in connection with the National Freedom Struggle (3 months in respect of SC/ST and women freedom fighters) are considered for Samman Pension even if they had been prematurely released provided the release was not secured on tendering apology or giving undertaking.

(b) Yes, Sir.

(c) It has not been possible to agree to this proposal.

Corruption charges against Tihar Chief

2654. SHRI J. P. GOYAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been invited to a news item which appeared in the Indian Express of the 22nd August, 1983 under the heading corruption charges against Tihar Chief; and

(b) if so, what are the details of the charges against him and what action has been taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):

(a) and (b) Government have seen the news item. The Delhi Administration have reported that an enquiry into the allegations was conducted by the Inspector General (Prisons) Delhi and the allegations were found to be not well founded.

Failure of intelligence

2655, SHRI G. C. BHATTACHARYA: Will the Minister of HOME AFFAIRS be pleased to state whether Government's attention has been drawn to the article under the heading "Punjab failure of intelligence" published in the Indian Express, New Delhi, of November 9, 1983; if so; what corrective steps are proposed to be taken in this regard and if no such steps are proposed to be taken what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): Government have seen the news item. The collection of intelligence is a continuing process. The functioning of intelligence agencies is under constant review and suitable measures are taken from time to time to improve it. Various measures have been taken for streamlining the intelligence machinery in Punjab.

मोहनकाल सुखाड़िया विश्वविद्यालय के छात्रों द्वारा विश्वविद्यालय के कुलपति के विरुद्ध आरोप

2656. श्री रामेश्वर सिंह : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मोहनलाल सुखाड़िया विश्वविद्यालय के छात्रों ने उस विश्वविद्यालय के कुलपति पर 26 जनवरी, 1982 को राष्ट्रीय ध्वज का अपमान करने का आरोप लगाया है ;

(ख) यदि हां, तो इस संबंध में ब्यौरा क्या है ;

(ग) सरकार ने कुलपति के विरुद्ध क्या कार्यवाही की है ;

(घ) यदि कोई कार्यवाही नहीं की गई है, तो उसके क्या कारण हैं ; और

(ङ) क्या यह सच है कि विश्व-विद्यालय के छात्रों द्वारा विरोध किए जाने के बावजूद राष्ट्रीय ध्वज उल्टा फहराता रहा और प्रतिशोध की भावना से एक प्रमुख छात्र नेता को विभिन्न मुकदमों में फंसाने का षडयंत्र रचा जा रहा है और उसके विधि के परीक्षा फल को अकारण रोका गया है तथा एम०ए० की सफल घोषित परीक्षाओं को द्वेषवश रद्द कर दिया गया है?

गृह मंत्रालय में राज्य मंत्री (श्री निहार रंजन लस्कर) : (क) से (ङ) सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी ।

विज्ञान तथा प्रौद्योगिकी विभाग में हिन्दी सलाहकार समिति का गठन

2657. श्री जगदम्बी प्रसाद यादव । क्या प्रधान मंत्री यह बताने की कृपा करेंगी कि :

(क) क्या यह सच है कि विज्ञान तथा प्रौद्योगिकी विभाग में अभी तक